

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/GT/2014

Subject : Determination of generation tariff of Tilaya Hydel Power station-Unit Nos.I & II (2 x 2 MW) for the period 1.4.2014 to 31.3.2019.

Date of Hearing : **6.9.2016**

Coram : Shri A.S. Bakshi, Member
Dr.M.K. Iyer, Member

Petitioner : Damodar Valley Corporation Limited

Respondents : West Bengal State Electricity Distribution Company Limited & Jharkhand Bijli Vitaran Nigam Limited

Parties present: Shri M.G Ramachandran, Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri P.Bhattacharya, DVC
Shri Subrata Ghosal, DVC
Shri A.Biswas, DVC
Shri D.K Aich, DVC
Shri S.Ganguly, DVC

Record of Proceedings

During the hearing, the learned counsel for the petitioner made submissions in the matter and prayed that tariff of Tilaya Hydel Power station Unit Nos. I & II (2 x 2 MW) may be determined for the period 2014-19 in terms of the provisions of the 2014 Tariff Regulations. He also submitted that copies of petition have been served on the respondents.

2. None appeared on behalf of the respondents. The Commission however directed the petitioner to submit additional information on affidavit, by 13.9.2016, with advance copy to the respondents on the following;

| SI No | Particulars | Regulation | Add-Cap | Information required |
|-------|--|-------------|--------------|--|
| | 2014-15 | | | |
| 1 | Replacement of outlived battery bank. 55 nos Exide battery YKP 17, 200 Ah for Powerhouse and battery charger 415 V | 14 (3)(vii) | 12.00 | 1) Technical proof/Documentary evidence of condition of battery bank. 2) Whether the new battery bank is in operation or not 3) Submission of obsolescence certificate |
| | Total | | 12.00 | |
| | 2015-16 | | | |
| 2 | Replacement of outlived compressor. | 14 (3)(vii) | 10.00 | Submission of obsolescence certificate. |
| 3 | Replacement of existing 0.5 class PTs with 0.8 class PTs | 14 (3)(iii) | 1.00 | |
| | Total | | 11.00 | |



3. The respondents shall file their replies, if any by 16.9.2016 and the petitioner shall file its rejoinder, if any by 19.9.2016. In case the additional information/reply is not filed within the due dates mentioned, the matter shall be decided based on available records.

4. Subject to the above, order in the petition is reserved.

By order of the Commission

-Sd/-
B. Sreekumar
Dy. Chief (Law)

